

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.304
TP (Co. Act.)- 31(PB)/2024

IN THE MATTER OF:

A.R.Construction

.... Petitioner/Applicant

Vs.

C C C Infrasys Private Limited

.... Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None appeared

For the Respondent : None appeared

ORDER

Today, when the matter was called, none appeared on behalf of the parties.

List the matter again for a physical hearing **on 30.09.2024**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)